#### CENTRAL ELECTRICITY REGULATORY COMMISSION

4th Floor, Chanderlok Building 36, Janpath, New Delhi- 110001 Ph: 23753942, Fax-23753923

### Petition No. 382/TT/2020

Date: 23.07.2021

To

Shri S.S. Raju
Chief General Manager (Commercial),
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject:- Approval under Regulation 86 of CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations, 2019 for truing up of Transmission tariff for the 2014-19 tariff period and determination of Transmission tariff for the 2019-24 tariff period for Assets under "Transfer of Power from Generation Projects in Sikkim to NR / WR Part-B" in the Eastern Region.

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 6.8.2021:

### 2014-19 period

- a) Package-wise and Vendor-wise details along with detailed justification for claiming Additional Capital Expenditure (ACE) within cut-off date for all Assets.
- b) Package-wise and Vendor-wise details along with detailed justification for claiming Additional Capital Expenditure (ACE) beyond cut-off date for all Assets.
- c) Provide IDC discharge statement (in .xlsx format) for all the assets.
- d) Provide Asset wise Revised Cost Estimate (RCE) for the assets covered in the instant petition.
- e) Provide Form -5 (Element Wise Break-up of Project/Asset/Element cost of Transmission System).

- f) Provide Flow of liabilities statement for assets covered in the instant petition as per the format provided in Annexure-I.
- g) Provide Form 13 (Breakup of initial spares) for all the assets covered in the instant petition.
- h) Provide details of LTA and generating companies sharing the transmission charges for Asset-16
- For foreign loans (loan-wise): Provide drawl dates, rate of interest, exchange rates used for conversion, interest discharged upto COD, year-wise interest discharged after COD, interest payment dates before and after COD for all Assets.

## 2019-24 period

- a) Detailed justification for claiming ACE beyond cut-off date for Asset-1, Asset-2, Asset-3, Asset-14, Asset-15 and Asset-16.
- 2. Confirm that all the instant assets are currently in use.
- 3. Confirm whether all the assets under the instant Transmission Scheme have been completed and whether they are covered under the instant petition.
- 4. Provide the copy of Investment Approval
- 5. Confirm whether there is no further additional information required to be submitted by the Petitioner.
- 6. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-(Kamal Kishor) Assistant Chief (Legal)

# **Annexure-I**

Asset No.	Party	Particulars#	Year of Actual Capitalisation	Outstanding Liability as on COD	Discharge						Outstanding Liability as on 31.3.2024
					2019-20	2020-21	2021-22	2022-23	2023-24	Total (19-24)	
Asset-I	Party - A										
Asset-I	Party - B										
Asset-II	Party - A										
Asset-II	Party - B										

<sup>#</sup> TL/SS/Communication Systems etc.